

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A.NO.136/2004 in
O.A.NO.1157/2003

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New Delhi, this the 25th day of May, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.K.NAIK, MEMBER (A)

Shri J.L. Sharma
Formerly A.C.P.
r/o C-02/185
Yamuna Vihar
Delhi.

... Applicant

Versus

1. Union of India
through Secretary
Ministry of Home Affairs
Central Secretariat
New Delhi.

2. Lt. Governor
Govt. of N.C.T.
Delhi.

3. Directorate of Vigilance
Govt. of N.C.T. of Delhi
Old Secretariat
Delhi.

... Respondents

O R D E R (By Circulation)

Justice V.S. Aggarwal:-

The applicant was an Assistant Commissioner of Police. He had filed O.A.1157/2003. On 31.3.2004, the same was allowed on the ground that the Lt. Governor/Administrator was not the disciplinary authority and he was not competent to dismiss him. It was directed that the appointing authority may pass a fresh order. It was further directed that applicant would continue to be under suspension.

2. He seeks review of the said order primarily on the ground that he was suspended by the Administrator/Lt. Governor and, therefore, the

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suspension order would be invalid.

3. On the face of it, the said order does not require any re-consideration. There is no error apparent on the face of the record. The order has not been passed in continuation of the earlier order. It has been passed by this Tribunal so as to facilitate passing of a final order.

4. For these reasons, the review application being without merit must fail and is dismissed in circulation.

S.K.Naik
(S.K.Naik)
Member (A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

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